

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 125
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

.... **APPLICANT / PETITIONER**

Vs

Zillion Infraprojects Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.11.2019

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SAROJ RAJWARE,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

Mr. Krishan Kumar, Mr. Haider Ali, Mr. Atul Sheopan, Advs.

For the Respondent

Mr. Pawan Sharma, Ms. Arpita Yadav, Advs.
Mr. Sudhir Kumar Shankar, A.R of NSIC

For the Respondent

Mr. Iswar Mohapatra, Adv. For
R1,2,3,8,9,10,11,17

For the Respondent 4

Mr. Sanju Dagar, Mr. Deewakar Arora, Advs.

For the Respondent 14

Ms. Sumeeta Sunsunwal, Ms. Anjali Sharma, Advs.

For the Respondent 16

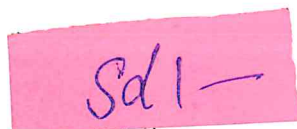
Mr. Prashant Tripathi, Mr. Karan Singh, Advs.

ORDER

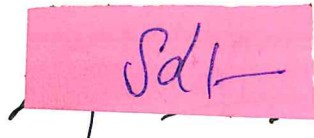
CA-2237(PB)/2019:-

Learned counsel for the applicant states that reply has been filed and a copy has also been served to the counsel opposite.

List on 05.12.2019.



**(SAROJ RAJWARE)
MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**